

prised that he now chooses to put it aside, has not taken it seriously to consider that a major revelation like this in which numbers not just of politicians, senior members of the Cabinet but political party offices were being tapped. All that the Prime Minister has said is that the Government will examine, but he will not tell the Parliament what has actually been found or what corrective steps are being taken. I would, through you, appeal to the Prime Minister that the issue is much larger than just placing the report of the CBI in Parliament or not placing it. It does involve the freedom of functioning of the political parties and Members of Parliament. Therefore, he must please reconsider it. I would request the hon. Prime Minister to react to it.

SHRI CHANDRA SHEKHAR: Mr. Speaker, Sir, I fully agree with the hon. Member. But I do not know why he should say that I have some hesitation in accepting what he suggests. The only thing is that I did not want to go into the past I look towards the future. That is why I said, if you go on harping on the theme of what had happened in the past, it will not bring a better future. In future, all his suggestions should be accepted and will be accepted. I give that assurance that because of political reasons nobody's phone will be tapped.

DR. A.K. PATEL: Mr. Speaker, Sir, all these four cases of investigations are very vital and important for the nation and they are sufficiently delayed. So, will the Government expedite the investigations?

SHRIKAMAL MORARKA: Mr. Speaker, Sir, as the Member who has previously spoken, said the question involves the privileges of the Members of parliament. So, the Privileges Committee is seized of the matter and it will certainly look into the privileges of Members. The Government is seized of the matter.

WRITTEN ANSWERS TO QUESTIONS

[English]

Agreement with Sir Richard Attenborough on Proceeds of the Film 'Gandhi'

*22. **SHRI JANARDHANA POOJARY:** Will the PRIME MINISTER be pleased to state:

(a) whether any agreement has been reached with Sir Richard Attenborough during his recent visit to India regarding proceeds of the film 'Gandhi' that were to be paid to the Cine Artists Welfare Fund;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (**SHRI SUBODH KANT SAHAY**): (a) No, Sir.

(b) Does not arise.

(c) Since Sir Richard Attenborough has objected to the transfer of entire 5% profits alongwith interest accrued from the film 'Gandhi' to the Cine Artists Welfare Fund, on some technical grounds, the matter has not yet been resolved and further efforts are being made to resolve it.

Talks Between Vishwa Hindu Parishad and Babri Masjid Action Committee

*25. **SHRI MITRA SEN YADAV:**
SHRIDILEEP SINGH BHURIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have initiated talks between the representatives of

the Vishwa Hindu Parishad (VHP) and the All India Babri Masjid Action Committee (AIBMAC) on the Ramjanam Bhoomi Babri Masjid issue; and

(b) if so, the details of the talks held on the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Talks have been facilitated by the Govt. between the representatives of the Vishwa Hindu Parishad and the All India Babri Masjid Action committee on the Ram Janam Bhoomi-Babri Masjid issue.

(b) Both parties met four times, in which view points were expressed and documents were presented on either side. the documents were to be examined by experts. In the meeting of 6th February, 1991, both parties agreed to submit an analytical summary of their respective evidences to the Government and clarify any issue asked for.

Communal Riots In the Country

*26. SHRI BHOGENDRA JHA:
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) the number of incidents of communal riots in various parts of the country during 1991 so far, Statewise/Union Territory-wise and month-wise;

(b) the loss of life and property including the number of persons injured, rendered homeless and displaced in such incidents;

(c) the number of persons arrested in this regard so far;

(d) the extent of relief provided to victims and the measures taken for their rehabilitation;

(e) the outcome of the inquiry conducted, if any, as to the causes of these incidents; and

(f) the steps taken by the Government to check such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (c). On the basis of available information, a statement showing the particulars of incidents of major communal violence in the country from the 1st January, 1991 till the 15th February, 1991 is attached as Statement.

(d) The Central Government have issued guidelines to the various State Governments/UTs, which envisage that the amount of ex-gratia relief grants, for cases of death or permanent incapacitation be fixed at Rs. 50,000/-. A pension of Rs. 500/- per month may also be given to the widows of the victims of communal riots belonging to the low income group. the State governments have also been requested that a system of expeditious disbursement of the ex-gratia relief be devised.

The Government of Uttar Pradesh have recently announced an ex-gratia relief of Rs. one lakhs to the next of the kin of the deceased victims of communal disturbances, an amount of Rs. 4,000/- each to the seriously injured persons and Rs. 1,000/- each to the other injured persons in the riots.

(e) The Government are of the view that such riots are generally the handiwork of communal and anti-social elements.

(f) The reported causes of riots in